

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 906 of 2020

IN THE MATTER OF:

Ram Ratan Kanoongo

...Appellant

Versus

Veda Kumar Nimbagal & Ors

...Respondents

Present:

For Appellant: Mr. Rajendra Beniwal, Mr. Kumar Sumit and Mr. Chirag Gupta, Advocates.

For Respondents: Mr. Ch. Kameswara Rao, Advocate for R-1.

O R D E R
(Through Virtual Mode)

08.12.2020: Reply affidavit filed by Respondent No. 1 is taken on record. Rejoinder thereto, if any, may be filed by the Appellant within two weeks. Notice has been delivered upon Respondent No. 2. However, there is no appearance on its behalf. Let appearance of Respondent No. 2 be awaited. Respondent No. 2 will be at liberty to file reply affidavit within three weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks.

Learned counsel for the parties shall also be at liberty to file short written submissions, not exceeding three pages, alongwith their pleadings.

List the matter 'for admission (after notice)' before Court No. II on **21st January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc